

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

AD A.NO. 51704 OF 2017 WITH AD/STAY/50906 OF 2017

(Arising out of Notification No. 52/2017-Customs (ADD) dated 24.10.2017 issued by the Ministry of Finance, Govt. of India)

DATE OF HEARING : 04.12.2017

DATE OF DECISION : 04.12.2017

M/s Maruti Suzuki India Ltd. ... **Appellants**
(Rep by Sh. Vijay Nair & Mukesh Kr, Adv.)

VERSUS

Designated Authority- Directorate General of Anti Dumping & Allied Duties	Respondent (Rep. by Sh. Amit Singh, Jitender Singh & Sharad Bhansali, Adv.)
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**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 58242/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

When the matter is taken up, Shri Jitender Singh, learned counsel for the Respondent/Domestic Industry, submits that the case is linked up with two proceedings; one with the Hon'ble Supreme Court and another with the Hon'ble Delhi High Court. He also submits that when the Anti-Circumvention Investigation on the subject goods was initiated vide Notification dated 19.02.2016 by the Designated Authority, the said Notification was challenged by M/s Suncity Sheets Pvt. Ltd. –

importer/consumer in India by way of filing Writ Petition (C) No. 3544/2016 with C.M. Nos. 15209 & 25402/2016. The Hon'ble High Court found no merit in the Writ Petition and dismissed the same vide order dated 08.03.2017. The learned counsel for the Respondent/Domestic Industry further submits that one of the interveners, M/s Outokumpuoyj – exporter, had filed another Writ Petition (C) No. 8717/2017 before the Hon'ble Delhi High Court, which is still pending. At the same time, the same assessee-Appellants, M/s Outokumpuoyj – exporter, had also become the intervener before the Hon'ble Supreme Court by filing Civil Appeal No. 5580/2017, which has been admitted. All the parties have agreed that till the final verdict of the Hon'ble Supreme Court, no decision can be taken in the present case. When it is so, then liberty is granted to the assessee-Appellants to come again after having the final verdict from the Hon'ble Supreme Court, within the prescribed time, if advised so.

2. With the aforesaid liberty, the appeal stands disposed of. Stay application also stands disposed of accordingly.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)